

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.670/94

New Delhi, This the 05th Day of April 1994

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri S.R. Adige, Member(A)

Suresh Patel S/o Shri Bhagirathji Patel
House No.100, Ambedkar Nagar
Nanakhera, Ujjain (M.P.)

...Applicant

By None

Versus

Union of India Through

1. Secretary
Railway Board
New Delhi.
2. General Manager
Western Railways
Church Gate
Bombay
3. Divisional Railway Manager
Western Railways
Ratlam.

...Respondents

D R D E R(Oral)

Hon'ble Shri J.P. Sharma, Member(J)

1. The application is filed on 18 Nov 93 by the applicant claiming himself as son of the deceased railway employee Shri Bhagirathji Patel who was last posted at Indore in the Western Railway. The office has raised objection that the application is not within the jurisdiction of the Principal Bench and further it is barred by limitation and the application had not been filed in the proper format provided under the CAT Procedure Rules 1987. The applicant has not removed the objection so far and the matter was placed before this Bench under Rule 5(4)(a) of the CAT Procedure Rules 1987.

2. It appears from the perusal of the application that the applicant is a resident of Nanakhera, District of Ujjain, Madhya Pradesh and his father was last

employed in Western Railway Indore. In that case CAT Jabalpur will have jurisdiction in the matter. The father of the applicant has died in Aug 1987 and the present application is filed in Nov 93. But since we are disposing of the application on the point that the Principal Bench has no jurisdiction we are not considering the point of limitation. Further the application is also not in the proper format. In view of this, the present application is dismissed as defective as well as this Principal Bench has no jurisdiction in this matter. No costs.

Arfalg
(S.R.ADIGE)
Member (A)

Concise
(J.P. SHARMA)
Member (J)

LCP